

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

(IB)-307/ND/2018  
(CA No.14/C-III/ND/18)

In the matter of

Mr. Anubhuti Aggarwal

....PETITIONER

Vs.

DPL Builders (P) Limited

.. RESPONDENT

SECTION :

Under Section 7 of IBC Code , 2016

Order delivered on 24.1.2018

Coram :

R. VARADHARAJAN,

Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Kanwal Chaudhary, IRP

For the Respondent/Corporate Debtor :-

ORDER

Learned Insolvency Resolution Professional (IRP) is present in the matter. It is brought to the notice of this Tribunal that in compliance to the directions dated 11.1.2018 of the Hon'ble NCLAT, the cost incurred and fees payable in relation to the Corporate Insolvency Resolution Process (CIRP) by the Corporate Debtor is required to be ascertained by this Tribunal.

In the circumstances, the Ld. IRP is directed to atleast furnish a report and details of expenditure incurred in relation to CIRP process from the date of admission and on his assuming as charge of the IRP duly supported with the supporting vouchers along with quantification of fee payable.

For the said purpose, post the matter on 13.2.2018. In the meanwhile, a copy of the report which is directed to be filed, should be furnished to the Corporate Debtor.

List on 13.2.2018.

*-Sd/-*  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit

24.1.2018